

ACT NO. XVI OF 1922.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 30th
September, 1922.)

An Act further to amend the Indian Extradition Act, 1903.

XV of 1903. **WHEREAS** it is expedient further to amend the Indian Extradition Act, 1903; It is hereby enacted as follows :—

1. This Act may be called the Indian Extradition Short title.
(Amendment) Act, 1922.

XV of 1903. 2. In the First Schedule to the Indian Extradition Act, 1903, for the words "Desertion from any body of Imperial Service Troops," the following shall be substituted, namely :— Amendment of the First Schedule, Act XV of 1903.

"Desertion from any unit of Indian State Forces declared by the Governor General in Council, by notification in the Gazette of India, to be a unit desertion from which is an extradition offence."

[Price one anna.]